

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI**

Original Application No. 23 of 2021

IN THE MATTER OF:

SAMA SOMA NARASIAH,
R/o H.NO.2/61/1,
Kothalabad village and 2 Ors.

...Applicant(s)

-Vs-

Union of India
Rep by its secretary
and 8 Ors.

...Respondent(s)

DETAILED REPORT FILED BY THE 7TH RESPONDENT

S.NO	DATE	DESCRIPTION	PG-NO
1.	08.09.2025	Detailed Report of the 7 th Respondent	1-7
2.	30-03-2021	Annexure - I - Show Cause Notice No.9635/Q/2014	8
3.	09.07.2021	Annexure - II - Demand Notice No. 9635/Q/2014	9-10
4.	03.12.2022	Annexure - III - Order No. SEIAA/TS/OL/ JNGN-34/2022	11-12
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6.	12.03.2025	Annexure - V - G.O.Rt.No. 60	15-16

Place: Chennai

Date: 12.09.2025

Mrs. H. Yasmeen Ali,
Counsel for the 7th Respondent.

proposals submitted by the ADM&G, Warangal. The quarry lease was executed and work order was issued by the ADM&G, Warangal vide proceedings No:260/Q/2010 dt:09.09.2010 for a period of 10 years valid from 09.09.2010 to 08.09.2020 over an extent of 04.00 hectares in Sy.No:1109 of Ippagudem (V), Station Ghanpur (M), erstwhile Warangal district. Subsequently, the quarry lease was transferred to M/s. Sai Datha Stone Crusher represented by proprietor Sri Aroori Ramesh and further, transferred to Sri Kunduru Thirumal Reddy vide proceedings No: 327/Q1/2010 Dt:25.02.2015 of Dy. Director of Mines & Geology, Warangal. The transfer quarry lease deed was executed and work order was issued by the ADM&G, Warangal vide proc No: 9635/Q/2014 Dt: 27.07.2015 for the unexpired period of quarry lease i.e. 08.09.2020.

4. Further, it is submitted that the quarry lease holder Sri K.Tirumal Reddy has filed renewal application on 19.12.2019 and DDM&G, Warangal has granted 1st renewal of quarry lease for the period of 20 years w.e.f. 09.09.2020 on 06.07.2022 after submission of scrutinized quarry plan along with environmental clearance and CFE & CFO from TGPCB vide Notice No:327/QL-5/WGL/2010 Dt:13.03.2020. Subsequently, ADM&G, Jangaon has executed the quarry lease deed for the period of 20 years w.e.f 09.09.2020 to 08.09.2040 vide procs No. 728/Q/2019, Dt: 30.09.2022.
5. It is submitted that the KORAGUTTA PARIRAKSHANA SAMITHI and villagers of Kasimnagar H/o Ippagudem (V) have filed a complaint petitions in PRAJAVANI on 05.07.22017 and 24.07.22017 respectively against the quarry lease held by Sri Kuduru Thirumal Reddy for stone & metal in sy.No: 1109 of Ippagudem (V) and the complainants submitted that the lease holder conducting quarry operation by heavy blasting and due to stone crusher operation causing heavy dust pollutions to the adjoining the habitation i.e. KASIMNAGAR, H/o Ippagudem Village.
6. In this regard, it is submitted that the Khasimnagar is a small hamlet having less than 50 houses only and this is the only nearest habitation. The exact aerial distance from the nearest quarry area to the village is 668 meters and the active quarry pit area to the village is 870m.
7. It is submitted that the above said petitions have been enquired by the Joint inspection team consisting of Revenue, Police and Mines & Geology officials on 02.08.2017. During the field enquiry it is observed that the distance between Kasimnagar village and quarry lease area is approximately 1.00km and some of the villagers complained that they are suffering with dust pollution when there is a wind during the B.T mixing and blasting operations. Further the joint


Assistant Director of
Mines & Geology

inspection team has observed that the quarry lease holder has developed a green belt over 20 acres with eucalyptus plantation and the plantation already attained 20 feet height to arrest the dust pollution. The joint inspection team has conducted a PANCHANAMA. As per panchanama conducted, due to the stone crusher operations and blasting there is no effect to the village Kasimnagar as it is situated about 1.00km away. Further it has concluded that the quarry cum crusher management informed and assured that to take all remedial steps/parameters to mitigate the dust and mild blasting as per norms prescribed by the concern Department thereon from time to time; in as much as if any deviations raised in further course themselves liable and abide to the legitimate action imposed by the concern Departments.

8. Further, it is submitted that the Kasimnagar villagers have filed a complaint petition before the ADM&G, Jangaon on 06.09.2017 and they submitted that their village is about 400m to the Koragutta where the blasting is done for quarrying of stone which is causing vibrations to their residents. They complained that the crusher and B.T mixing plant causing dust pollution resulting breathing diseases (respiratory) allergies. Further they complained that due to heavy blasting their houses are vibrating and walls are cracked. Finally the villagers have requested to determine quarry lease.
9. In this regard, it is submitted that the petition Dt: 06.09.2017 content and Prajavani petition dt: 24.07.2017 is one and the same and the joint inspection team has already conducted enquiry on the issues raised and the same has been informed to the petitioners. The ADM&G, Jangaon has submitted a report to the District Collector, Jangaon vide Lr.no:245/Prajavani-Jn/2017 dt:08.08.2017 briefed about the joint inspection team proceedings Dt:02.08.2017 and submitted that as per Regulation 164 (1) (b) of Metaliferous Mines Regulations (MMR), 1961 envisages the area upto distance of 300meters from the place of firing is considered as the danger zone and also the Mines manager shall ensure that all persons within such area have taken proper shelter. Further the regulation 109 of MMR 19621 allows mining 45 meters away from the Railway or any public works. Further it has submitted that the kashimnagar village is situated about 800 meters away from the quarry / crusher area.
10. It is submit that the quarry lease area was surveyed through the Electronic total station (ETS) survey on 16.03.2021 and 24.03.2021 by the team consisting of surveyor, Royalty inspector O/o ADMG, Jangaon, Mandal surveyor, Station Ghanpur and empanelled agency M/s Lotus Engineers in presence of the quarry lease holder and concluded that the lessee has opened and extracted

S. V. Singh
 Assistant Director of
 Mines & Geology
 Jangaon

mineral from two working pits developed and falling within the quarry lease area as per the approved DGPS survey map and extent arrived to 1.575 hectares only out of 4.000 hectares of quarry leased area granted.

After detailed pit measurement, the pit wise excavated quantities area as follows. Accordingly, the Technical staff has taken pit measurement of locations falling at NW & SW side quarry lease area. At the time of inspection a detailed statement was recorded. Location wise mineral extracted quantity has been arrived as follows.

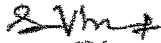
Location	Area Sq.mts	Height	Volume cbm
PIT - I	10490.7246	14.042	147315.56
PIT - II	5261.1201	30.707	161555.102
Total	15751.84		308870.66

11. Further, it is submitted that the show cause notice has been issued to the quarry lease holder for payment of N.S.Fee along with 05 times penalty for the excess quantities of 295970.66 M3 dispatched against the permit issued quantity as per Rule 34 of the TMMC Rules, 1966. The lessee has submitted that he is class one contractor executing public works where s.fee has been deducted from the work bills by the supervising Government department as per GO Ms No:195/PR&RD Dt:10.05.1999. The reply to the SCN submitted by lease holder has not considered since the lessee has not obtained permits before dispatching of mineral as required under Rule 34 of TS minor minerals concession rules 1966.

Further, this office has issued demand notice vide No.9635/Q/2014, Dt:09.07.2021 to pay Rs. 13,31,86,797/- (Normal Seig.Fee Rs. 2,21,97,799-50/- along with five times penalty Rs. 11,09,88,997-50/-) on differential quantity 295970.66 M3 of Building Stone and Road Metal extracted from the leased area as per Rule 34 of the TMMC Rules, 1966.

12. Further, submitted that the lessee has filed revision petition on 08.09.2021 against the demand notice issued by this office and the Government vide memo No.3330/M.I(2)/2022, Dt: 20.12.2022 has directed to reconcile the documentary evidence submitted by the revision petitioner and submit report so as dispose the revision petition.

In compliance to the directions of the Government this office addressed letters vide Lr.No.9635/Q/2014, Dt: 02.02.2023 to the Executive Engineers, R&B department Jangaon, Jayashankar Bhupalpally, Warangal Rural & Warangal Urban District to furnish the details of road metal consumed in their Government works and deduction/remittance of Seigniorage fee to the Government exchequers. Accordingly, the Executive Engineers concerned has furnished their reports. The details are as follows:


 Assistant Director of
 Mines & Geology
 Jangaon

Sl. No	Department	Qty covered in genuinity report in M3	S.Fee recovered in Rs;
1	EE, R&B, Hanmakonda	58037.37	4352823.91
		55425.624	4156921.8
2	EE, R&B Jangaon	51174.49	3838087
	EE, R&B Jangaon	40216.95	3016271
		698.37	52377.57
		13696.105	1027208
EE, R&B Jangaon	8862.39	664679.14	
3	EE, R&B Bhupalpally Mulugu	4012.3	300923
4	EE, R&B, Warangal urban (Hanumakonda)	56938.431	4145799.75
5	EE, R&B, Warangal Rural (Warangal)	9132.2	684915.06
	Genunity report quantity	298194.23	
	Demanded Quantity	295970.66	

13. As matter stood thus for the revision pending cases the Government vide G.O.Ms.No. 60 Ind., & Comm., Mines-I Dept., Dt: 12.03.2025 has introduced the OTS (One Time Settlement) Scheme against the demand notices issued to the Quarry leases for minor minerals, Stone Crushers and other agencies for a period of one year. Further, as per Para No. 3 (iii) of aforesaid Government orders the OTS shall be classified as follows:

- a. Where the original penalty is (5) times of Normal Seigniorage fee, OTS shall be 1+1 (Normal Seigniorage fee along with one time of Normal Seigniorage fee as penalty)
- b. Where the original penalty is (10) times of Normal Seigniorage fee, OTS shall be 1+2 (Normal Seigniorage fee along with two times of Normal Seigniorage fee as penalty)
- c. Above levies is subject to verification and consideration of quantity supplied to Government works covered under documentary evidence produced by the revision petitioner, subject to certification by the concern Assistant Director of Mines & Geology/ Deputy Director of Mines & Geology.
- d. Permit Fee not to be levied in case of revision cases and ETS Surveys.

S. V. V. V.
Assistant Director of
Mines & Geology
Jangaon

14. In compliance to the above orders and further instructions issued by the Principal Secretary and Secretary to Govt., Mines & Geology, Hyderabad during the departmental review meeting held on 17.06.2025 the Asst. Director of Mines & Geology, Jangaon has reconciled the quantities supplied to Government works after due verification and obtaining genuinity from the concern engineering departments. After consideration of reconciled quantities supplied to Government works as per para (c) of 3 (iii) of the above orders the balance quantity, revised Seigniorage fee and penalty particulars under OTS scheme are as under

Table-4	
Total Demanded Qty in (M3)	295970.66
Quantity supplied to Govt. works (M3)	298194.23
Quantity covered under reconciliation/Genuity	295970.66
Excess/short fall	+2223.57

15. Accordingly, this office addressed a letter to the DDM&G, Warangal vide Lr.No.9635/Q/2014, Dt: 06.06.2025 for unblock the lease ID of the Quarry Lease for Building stone& Road metal over an extent of 4.00 Hect., in Sy.No.1109 of Ippagudem (V), Station Ghanpur(M) held by Sri K.Thirumal Reddy as that total quantity of extracted mineral of 295970.66 M3 from the Quarry Lease area was reconciled towards Government supply and the mineral was consumed by the Government departments and Seigniorage fee also recovered from the contractors work bills and remitted to Govt., Head of account. Hence there is no evasion of Seigniorage Fee and does not attract penalty.
16. Finally respectfully, it is submitted that quarry lease holder possessing the valid Environmental Clearance issued by SEIAA, Telangana and CFO, CFE issued by Pollution control board. The extracted mineral of 2,95,970.66 M3 was supplied to Government works and consumed by the Govt., Engineering departments and quantity supplied Government works reconciled and Seigniorage fee also recovered by the Govt., Engineering Department and remitted to the Government. There is no leakage of Revenue to the Government.
17. I submit that the applicant has approached this Hon'ble Tribunal on the basis of vague allegations which are not true and contrary to the actual facts. There are no merits in the above application. Hence, I am herewith filing this report before the Hon'ble NGT.


Assistant Director of
Mines & Geology
Jangaon

For the reasons state above, I pray that this Hon'ble Tribunal may be pleased to dismiss the O.A and pass such other or further or orders as are deemed fit and proper of the circumstances of the Case.

Solemnly affirm and sincerely

Singed before me on this the
8th day of September, 2025 at Hyderabad.

S. V. Kumar
Deponent

VERIFICATION

I, Dr.G.Vijay Kumar, S/o. Jagadishwar, aged 50 years, Designation Asst. Director of Mines & Geology(I/c), Jangaon, State of Telangana, verified on this the day of September, 2025 that the contents of the reply affidavit all stated above are true and correct as per the records available in the office.

Verified at Hyderabad on this the 8th day of September, 2025.

S. V. Kumar
Assistant Director of
Mines & Geology
Jangaon

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Show Cause
@ 11:11
Annexure - I

GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES AND GEOLOGY

Show Cause Notice No. 9635 /Q/2014

Date:30-03-2021

Sub:- Mines & Quarries - Quarry lease for Building Stone & Road Metal over an extent of 4.00 Hect., in Sy. No's. 1109 (Govt Land) of Ippagudem Village, Stn.Ghanpur Mandal, Jangaon District held by Sri.K.Thirumal Reddy - Show Cause Notice -Issued-Reg.

Ref:- This office Technical Staff Inspection &ETS survey report dated: 24-03-2021.

Adverting to the subject and reference cited and this is to inform that the ETS survey has conducted on 24.03.2021 by M/s Lotus Engineers, Hanmakonda and Royalty Inspector & Surveyor of this office in the presence of Revenue officials, O/o Tahsildar, Station Ghanpur Mandal and lessee representative and submitted a detailed quantity estimation report. Further, you have developed two irregular working pits within the quarry leased area as per the approved DGPS survey map and the cumulative excavated area arrived to 1.575 Hect., (Pit-1 = 1.049 Hect., and Pit-2=0.526 Hect.,) and the quantification of the pit-1 is 147315.5604 M³ and Pit -2 is 161555.102 M³, the total quantity has arrived to 308870.66 M³ . As per this office records you have obtained dispatch permits for the quantity of 12900 M³ and the differential quantity is 295970.66 M³ which is liable for penalization as per Rule 34(1) of the TMMC Rules, 1966.

In view of the above, Sri.K.Thirumal Reddy, is hereby requested to show cause as to why action shall not be initiated against differential quantity of 295970.66 M³ of Building Stone Road Metal from the leased area for recovery of Normal Seigniorage fee along with (5) times penalty, within (15) days from the date of receipt of this notice. Failing which necessary action will be initiated as per Rules.

To
✓ Sri.K.Thirumal Reddy.,
R/o H. No. 1-9-1134,
Shankar Nagar, Hanmakonda,
Warangal Urban Dist.

30.03.2021
Asst. Director of Mines and Geology,
Jangaon

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of kind information

Copy submitted to the Dy. Director of Mines & Geology, Warangal for favour of information.

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GOVERNMENT OF TELANGANA
DEPARTMENT OF MINES AND GEOLOGY

Demand Notice No. 9635 /Q/2014

Date: 09-07-2021

Sub:- Mines & Quarries - Quarry lease for Building Stone & Road Metal over an extent of 4.00 Hect., in Sy. No's. 1109 (Govt Land) of Ippagudem Village, Str.Ghanpur Mandal, Jangaon District held by Sri.K.Thirumal Reddy - Show Cause Notice -Issued-Reg.

- Ref:- 1.This office Technical Staff Inspection &ETS survey report dated: 24-03-2021.
2. This office Show Cause Notice No.9635/Q/2014, Dt:30.03.2021.
3. Lr.No. Nil, Dt: 12.04.2021 & 09.06.2021 from Sri.K.Thirumal Reddy.
4. Reply to the show cause notice Dt: 06.07.2021 from Sri.K.Thirumal Reddy.

Adverting to the subject and reference cited and this is to inform that the ETS survey was conducted on 24.03.2021 by M/s Lotus Engineers, Hanmakonda and Royalty Inspector & Surveyor of this office in presence of Revenue officials, O/o Tahsildar, Station Ghanpur Mandal and the lessee representative and submitted a detailed quantity estimation report. Further, you have developed two irregular working pits within the quarry leased area as per the approved DGPS survey map and the cumulative excavated area arrived to 1.575 Hect., (Pit-1 = 1.049 Hect., and Pit-2=0.526 Hect.). The quantification of the pit-1 is 147315.5604 M³ and Pit -2 is 161555.102 M³, and the cumulative quantity has arrived to 308870.66 M³. As per this office records you have obtained dispatch permits for the quantity of 12900 M³ only and the differential quantity is 295970.66 M³ which is liable for penalization as per Rule 34(1) of the TMMC Rules, 1966.

Sl.No.	Description	Differential Qty in M ³	Rate of Seig. Fee in Rs.	Seig. Fee in Rs.	5 times Penalty in Rs.	Total in Rs.
1	Building Stone & Road Metal	295970.66 M ³	75/- for M ³	2,21,97,799-50	11,09,88,997-50	13,31,86,797-00

Through the reference 2nd cited, this office has issued show cause notice as to why action shall not be initiated against differential quantity of 295970.66 M³ of Building Stone Road Metal from the leased area for recovery of Normal Seigniorage fee along with (5) times penalty, within (15) days from the date of receipt of this notice. Failing which necessary action will be initiated as per Rules.

In this regard, through the reference 3rd cited, you have submitted reply to the show cause notice stated that you are supplying the material to the various departments works and requested to give two months time for submission of Govt. works bill deductions for the differential quantity from concern Engineering Dept. as there is not available of concern officers due to other exigency.

Subsequently, through the reference 4th cited, again you have requested to give one month time period for submitting governments works bill deductions for the differential quantity from concern Engineering departments as you have not get the reports from concern department due to not available of officers in the departments as there is Municipal Elections in Warangal Urban District and due to COVID-19 lockdown imposed by the Telangana Government.

Through the reference 4th cited, submitted reply for show cause notice has not considered since the lessee has not obtained permits before dispatching of mineral as required under Rule 34 of TS minor minerals concession rules 1966

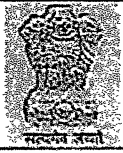
In view of the above, Sri.K.Thirumal Reddy is hereby directed to pay Rs. 13,31,86,797/- (Normal Seig.Fee Rs. 2,21,97,799-50/- along with five times penalty Rs. 11,09,88,997-50/-) on differential quantity of 295970.66 M³ of Building Stone and Road Metal from the leased area as per provisions of Rule 34(1) of TS Minor Mineral Concession Rules, 1966 within 15 days from the date of receipt of this demand notice. Failing which necessary action will be initiated for realization of Mineral Revenue as per Rules in force.

✓ To
Sri.K.Thirumal Reddy.,
R/o H. No. 1-9-1134,
Shankar Nagar, Hanmakonda,
Warangal Urban Dist.

[Signature] 09.07.2014
Asst. Director of Mines and Geology,
Jangaon

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of kind information

Copy submitted to the Dy. Director of Mines & Geology, Warangal for favour of information.



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Amekide-III

State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018.

REGD.POST WITH ACK.DUE

Order No. SEIAA/TS/OL/INGN-34/2022-

Dt:03.12.2022.

Sub: SEIAA, TS - 4.0 Ha. Building Stone & Road Metal quarry of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District - Extension of validity period of Environmental Clearance - Issued - Reg.

Ref: 1. EC Order No. 11/DEIAA-DEAC-JN/2016-1, dt. 31.10.2017 issued by DEIAA, Jangaon.
2. Your application submitted online on 20.10.2020 (Proposal No. SIA/TG/MIN/293206/2022) MODI EC received on 28.10.2020.

- I. Earlier, the DEIAA, Jangaon had issued Environmental Clearance for mining of Building Stone & Road Metal Quarry with production capacity of 5,76,943 m³/annum in Mine lease area of 4.0 Ha in favour of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District vide reference 1st cited, valid upto 30.10.2022. They obtained CFO dt: 14.02.2018 from TSPCB.
- II. The proponent vide reference 2nd cited informed that they have not carried out mining operations for maximum capacity w.r.t. EC order and submitted previous dispatch production details as per Lr. dt. 18.10.2022 of the ADMG, Jangaon District. They have achieved production of 1,45,777.49 m³ during 2015-16 to 2022-23 except during 2016-17 against permitted production capacity of 5,76,943 m³/annum as per EC. They further informed that the initial lease was granted before 09.09.2013 and was transferred in favour of the proponent for unexpired period upto 08.09.2020. The proponent has obtained renewal of lease (in-principle) on 13.03.2020 for further period of 20 years and submitted a copy of Scrutinized / Approved Mining Plan & EMP Report and as per latest modified approved Mining Plan dt: 17.10.2022, they found changes w.r.t. mineable reserves, production & life of mine and hence requested for extension of validity for EC order with the following changes.

Details	EC obtained	Proposed
Lease area[Ha.]	4.0	4.0
Production, m ³ /annum	1,15,392	1,10,133.3
Mineable Reserves, m ³	6,11,041	19,23,166
Life of Mine (years)	5.29	18
Water requirement[KLD]	21.0	6.0
EMP cost estimate	Rs.20 lakhs	Rs.40 lakhs

- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State level Expert Appraisal Committee (SEAC) examined the request of the proponent in its meeting held on 11.11.2022. Based on the information furnished, presentation made by the consultant M/s. Team Labs & Consultants, Hyderabad; Lr. dt. 18.10.2022 of the ADMG, Jangaon furnishing year wise dispatch permits for the period from 2015-16 to 2022-23 except during 2016-17; S.O. 2346(E), dt. 16.06.2021 of MoEF&CC, GoI.; the Committee considered the proposal and recommended for extension of EC. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2022 examined the request of proponent and the recommendations of SEAC, and approved for extension of EC. The SEIAA, Telangana hereby extends the validity period of Environmental Clearance issued vide reference 1st cited for a period of 30 years from the date of EC order (OR) life of Mine whichever is earlier. It is reported that life of mine is 18 years @ 1,10,133.3 m³/annum.
- IV. The proponent shall not exceed beyond the permitted mining capacity mentioned above and shall operate the mine with valid consent of TSPCB..



- V. No change in mining technology and scope of working should be made without prior approval of the SEIAA, TS, Hyderabad further expansion or modifications in the mine shall be carried out with prior approval of the SEIAA, TS, Hyderabad / MoE&F, Gol, New Delhi, as applicable.
- VI. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional Office of MoEF&CC, Gol, Hyderabad on 1st June and 1st December of each calendar year.
- VII. Officials from TSPCB & the Integrated Regional Office of MoEF&CC, Gol, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, Gol, Hyderabad.
- VIII. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the SEIAA, Telangana.
- IX. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- X. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
- XI. The SEIAA, TS, Hyderabad may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA-TS, Hyderabad reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

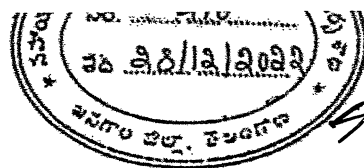
To
Sri K. Thirumal Reddy,
(4.0 Ha. Building Stone & Road Metal quarry)
H. No. 1-9-1134, Shankar Nagar Hunter Road,
Hanamkonda - 506 001, Warangal Urban District
Ph.No. +91 9030404628
Mail: kthirumalreddyquarry@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, Telangana for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Warangal, TSPCB for information.
4. The IRO, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

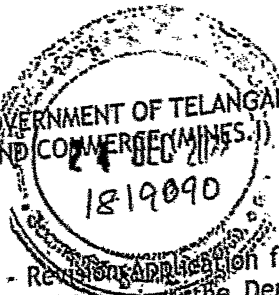
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JOINT CHIEF ENVIRONMENTAL ENGINEER



Amendure - IV

GOVERNMENT OF TELANGANA
INDUSTRIES AND COMMERCE (MINES.) DEPARTMENT



Dated: 20.12.2022.

Memo No. 3330/M.1(2)/2022.

Sub:- Mines & Quarries - Revision Application filed by Sri K.Thirumala Reddy, Warangal Urban District against the Demand Notice No.9635/Q/2014, Dated:09.07.2021 of Assistant Director of Mines & Geology, Jangaon District - Further report called for - Reg.

- Ref:-1) Revision Application filed by Sri K.Thirumala Reddy, Warangal Urban District, dt:08.09.2021.
- 2) Govt. Memo No.3330/M.1(2)/2022, dt:22.09.2022
- 3). Govt. Memo No.3330/M.1(2)/2022, dt:14.10.2022.

R1

CMW
24/12/22

In the reference 1st cited, Sri K.Thirumala Reddy, Warangal Urban District, has filed the revision application against the Demand Notice No.9635/Q/2014, Dated:09.07.2021 of Assistant Director of Mines & Geology, Jangaon District, wherein the petitioner was directed to pay an amount of Rs.2,21,97,799.50 towards Normal Seigniorage fee & (5) time penalty of Rs.11,09,88,997.50 and totalling to Rs.13,31,86,797.00 on differential quantity of 295970.66M³ for building stone & road metal over an extent of 4.00 Hect, in Sy.No.s1109 (Govt. Land) of Ippagudem (V), Stn. Ghanpur (M), Jangaon District.

Levy
28/12/22

2. The Revision Petitioner in the grounds, contested that a quarry lease for Building Stone & Road Metal over an extent of Ac:4.00 in Sy.no.1109 of Ippagudem Village, Ghanpur Mandal, Jangaon District was granted by the DDM&G, Warangal and subsequently transferred to M/s.Saidatta Stone Crusher and there after transferred in favour of the revision petitioner for the unexpired portion of the period upto 08.09.2020. Since there conducting quarry operations duly paying the seigniorage fee and also filed renewal application on 19.12.2019 and DDM&G grated first renewal on 06.07.2021. Based on the said lease established stone crusher unit for captive consumption. In the mean time the respondents conducted ETS survey on 24.03.2021 and found that a quantity of 295970M³ was excavated and transported without valid permits. Hence issued show-cause notice calling for explanation. The revision petitioner submitted reply stating that he supplied the mineral for Govt. works and seigniorage fee was deducted at source by the consumed departments. Hence requested to drop further action. However with considering the reply the demand notice was issued. Hence requested to set-a-side the demand notice.

3. The Assistant Director of Mines & Geology, Janagoan has informed that during the ETS survey conducted on 24.03.2021, it was noticed that the revision petitioner excavated and transported a quantity of 295970.66M³ of stone metal without valid permits from the leased area. Hence issued demand notice by not satisfying the reply submitted to the show cause notice.

4. In order to dispose of the Revision Application, a personal hearing was conducted on 22.10.2022 and examined the relevant documents filed before the Revision Authority. After hearing the contentions of both the parties and taking the material made available, the counsel for the revision petitioner claims that the material supplied to R&B and PR Govt., works and the documentary evidence of having paid seigniorage fee for the quantity mentioned in the demand is available and requested to consider the same. Hence it is directed the ADM&G to reconcile the documentary evidence submitted by the revision petitioner and submit report.

(P.T.O)

5. The Director of Mines and Geology, Hyderabad shall take necessary further action in the matter and furnish the report to Government, so as dispose off the Revision Petition.

SOMESH KUMAR
CHIEF SECRETARY TO GOVERNMENT
PRINCIPAL SECRETARY TO GOVERNMENT (MINES & GEOLOGY) (FAC)

To

The Director of Mines and Geology, Hyderabad.
Sri K. Thirumala Reddy,
H.No.1-9-1134, Shankar Nagar, Hanmakonda,
Warangal Urban District-506 001,
M/s.RVR Associates, IPR Attorneys & Advocates,
Flat No.G-4,#3-4-543 & 544, Laxmi Nilayam Apts., YMCA Grounds,
Narayanguda, Hyderabad - 500 027.

Copy to:

The Assistant Director of Mines and Geology, Jangaon District.
Sf/Sc.

//FORWARDED:BY:ORDER//

[Signature]
SECTION OFFICER

ENDORSEMENT

Endn.No: 1819090/R-2/22 Dated: 24/12/2022

A Copy of the Govt. Memo is herewith forwarded with a direction to communicate a copy to the Revision Applicant and immediately take further necessary action and report compliance.

[Signature]
JDM & G. (FAC), Hyderabad.

To

The ADM&G., Jangaon.
Copy to DDM&G., Interpol.

RULES - Mines & Quarries - One Time Settlement (OTS) Scheme for Revision cases filed against demand notices and ETS survey - Orders - Issued.

INDUSTRIES AND COMMERCE (MINES-I) DEPARTMENT

G.O.Rt.No.60

Dated:12.03.2025

Read the following:

- Ref:- 1. G.O.Rt.No.20, Ind. & Comm., (M.I.), Dept., Dt:30.01.2025.
2. From the Director of Mines & Geology, Hyderabad, Letter No.3007077/MR(OTS)/2025, dated:03.03.2025.

In the G.O. 1st read above, the Government have constituted an Officers' Committee to study and submit a report proposing reforms for Regulation of Mineral Activity and River Sand in the State.

2. The Officers' Committee recommended a uniform policy of One Time Settlement (OTS) with respect to all revision cases and ETS survey cases as mentioned below:-

- One Time Settlement (OTS) for Revision Cases: In view of the earlier Cabinet approval for OTS and convention in the Department while considering the high number of revision cases involved, the reduction formula to levy 1+1 and 1+2 in place of 1:5 and 1:10 respectively for the revision cases.
- Director of Mines & Geology Circular Memo No.239712/MR/2019, Dt:23.02.2019 regarding conversion factor of 1.82 being implemented since Feb, 2024 in case of ETS surveys, may be kept under abeyance as there is no practice of application of such conversion factor in any other State and even in the State it has always been 1 CBM is equal to 1.5 MT.
- Similarly, Permit Fee brought in 2022. Therefore, it is not to be levied in case of revision cases and ETS Surveys.
- Road/Stone Metal Supplies to Government Works: As the supplies made to Government works seem to have not been considered while generating the demand notices, it has been a convention to consider the same during the appeal/revision petition hearing. Accordingly, to consider Government supplies on thorough verification by Assistant Director of Mines & Geology/ Deputy Director of Mines & Geology concerned while recasting the demand notices.
- Payment Mechanism: On payment of 20% of the total amount, the lessee ID will be unblocked permitting continuation of quarry operations. Remaining 80% of the total amount shall be paid in 4 (four) equal installments on bi-monthly basis.
- The OTS scheme shall be for a period of one year.
- OTS may be made available for Quarries/Crushers/Agencies with:
 - Revision Cases
 - ETS survey done and where Demand Notices are issued/to be issued and
 - ETS/Drone survey is yet to be taken up.

3. Government, after consideration of the recommendations of the Officers' Committee and after careful examination of the matter, hereby withdraw the Director of Mines & Geology's, Circular Memo No.239712/MR/2019, Dt:23.02.2019 and introduce the One Time Settlement (OTS) Scheme against the demand notices issued to quarry leases for minor minerals, stone crushers and other agencies with the following terms and conditions:

- i. OTS Scheme shall be for a period of 1(one) year.

- ii. OTS will be made available for Quarries/Crushers/Agencies with:
- Revision Cases
 - ETS survey done and where Demand Notices are issued/to be issued and
 - ETS/Drone survey is yet to be taken up.
- iii. OTS shall be classified as follows:
- a. Where the original penalty is (5) times of Normal Seigniorage fee, OTS shall be 1+1 (Normal Seigniorage fee along with one time of Normal Seigniorage fee as penalty)
 - b. Where the original penalty is (10) times of Normal Seigniorage fee, OTS shall be 1+2 (Normal Seigniorage fee along with two times of Normal Seigniorage fee as penalty)
 - c. Above levies is subject to verification and consideration of quantity supplied to Government works covered under documentary evidence produced by the revision petitioner, subject to certification by the concern Assistant Director of Mines & Geology/ Deputy Director of Mines & Geology.
 - d. Permit Fee not to be levied in case of revision cases and ETS Surveys.
- iv. Payment Mechanism: On payment of 20% of the total amount, the lessee ID will be unblocked permitting continuation of quarry operations. Remaining 80% of the total amount shall be paid in 4(four) equal installments on bi-monthly basis.
- v. On the payment of Entire installments of OTS amount, a clearance certificate will be issued to the Revision Petitioner.
- vi. Once the OTS Scheme period is expired, a 'Special Drive' shall be launched against the defaulters who have failed to avail the opportunity under the provisions of TMMC Rules, 1966 and Revenue Recovery Act.
- vii. The Department shall make wide publicity in print & electronic media to disseminate the scheme to the affected parties.
4. The Director of Mines and Geology, Hyderabad shall take further necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

N.SRIDHAR

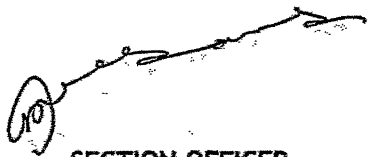
PRL. SECRETARY TO GOVERNMENT &
SECRETARY TO GOVERNMENT (M&G)(FAC)

To
The Director of Mines and Geology, Hyderabad.
The General Administration (V&E) Department.
The Revenue Department, Telangana Secretariat, Hyderabad.

Copy to:

P.S. to Secretary to Hon'ble Chief Minister and Hon'ble Minister for Mines and Geology.
P.S. to Chief Secretary to Government.
P.S. to Principal Secretary to Government & Secretary to Government (Mines and Geology), Industries and Commerce Department.
The Joint Directors/Deputy Directors/Assistant Directors of Mines and Geology through the Director of Mines & Geology, Hyderabad.
The General Administration (Cabinet) Department.
Sf/Sc.(C.No.588/M.1(1)/2025).

//FORWARDED:: BY ORDER//


SECTION OFFICER
H&G